

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 165/MP/2012 with I.A.No. 41/2012**

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulation 27 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008

Date of hearing : 14.8.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner : BMM Ispat Limited, Ballary

Respondent : State Load Despatch Centre, Karnataka

Parties present : Shri Ananathanrayana, Advocate for the petitioner  
Shri Shridhar Prabhu, Advocate for the petitioner  
Shri D.Manjunatha Rao, Advocate for the petitioner

Learned counsel for the petitioner submitted that the issues in this petition are similar to Petition No. 124/MP/2012 and accordingly, he is adopting the same arguments in the present petition.

2. The learned counsel for the petitioner sought an interim direction to SLDC, Karnataka to not to collect any back up supply charges till disposal of petition. The Commission declined to grant any ad-interim directions in the matter without hearing the respondent.

3. The Commission admitted the petition and directed issue of notice to the respondent who shall file its reply by 30.8.2012 and the petitioner to file its rejoinder, if any, by 14.9.2012.

4. The petition shall be listed for hearing on 20.9.2012.

**By order of the Commission,**

Sd/-  
**(T. Rout)**  
**Joint Chief (Law)**